

of the sections of the Banking Companies Act. Therefore, the inspection disclosed that almost all the defects previously pointed out, the bank persisted in and therefore this action had to be taken. Now, this was the position. Formerly they did not take stringent action also because of this position in Kerala of there being more banks than anywhere else. They all depending mutually upon each other, if anything was done, all the banks would have been wound up. It was why that was not done.

**Shri Raghunath Singh:** May I know what step the Government is going to take against the managing director, and directors of the bank and the manager also?

**Shri Morarji Desai:** If there is any material for prosecution, they will be prosecuted.

**Mr. Speaker:** Papers to be laid on the Table.

12.12 hrs.

#### PAPERS LAID ON THE TABLE

##### REPORT ON COMMUNITY DEVELOPMENT AND ALLIED FIELDS

**The Minister of Labour and Employment and Planning (Shri Nanda):** I beg to lay on the Table a copy of "Seventh Evaluation Report on Community Development and some Allied Fields" (Volumes I and II). [Placed in Library, See No. LT-2254/60].

##### RULES REGULATING RECRUITMENT TO CERTAIN POSTS IN HORTICULTURE DIRECTORATE

**The Minister of Works, Housing and Supply (Shri K. C. Reddy):** I beg to lay on the Table a copy of Notification No. G.S.R. 542 dated the 14th May, 1960 publishing the rules regulating recruitment to Class I and II posts in the Horticulture Directorate of the Central Public Works Department,

framed under the proviso to Article 309 of the Constitution.

**Shri B. K. Gaikwad (Nasik):** On a point of information, are these the rules by which a Scheduled caste man, a graduate with experience, working as a Deputy Director has been reverted and a non-matric, non-qualified man has been appointed in his place? Are these the rules?

**Mr. Speaker:** That is an individual case. The hon. Member may table a question. [Placed in Library, See No. LT-2255/60].

##### REPORT OF KHADI EVALUATION COMMITTEE

**The Deputy Minister of Commerce and Industry (Shri Satish Chandra):** On behalf of Shri Manubhai Shah, I beg to lay on the Table a copy of Report of the Khadi Evaluation Committee. [Placed in Library, See No. LT-2256/60].

##### CONCLUSIONS OF INDUSTRIAL COMMITTEE ON COAL MINING

**The Parliamentary Secretary to the Minister of Labour and Employment and Planning (Shri L. N. Mishra):** On behalf of Shri Abid Ali, I beg to lay on the Table a copy of the main conclusions of the Seventh Session of the Industrial Committee on Coal Mining held at New Delhi on the 28th April, 1960. [Placed in Library, See No. LT-2257/60].

##### ACTION TAKEN ON REPORT OF COMMISSIONER FOR SCHEDULED CASTES AND SCHEDULED TRIBES

**The Deputy Minister of Home Affairs (Shrimati Alva):** I beg to lay on the Table a copy of the Statement of action taken or proposed to be taken on the recommendations made by the Commissioner for Scheduled Castes and Scheduled Tribes in his Report for the year 1957-58. [Placed in Library, See No. LT-2258/60].